

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MPL PARTS AND SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	MPL PARTS AND SERVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	04.07.1991
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U52599TN1991PTC021070
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	F1, Abdul Regency, 1st Floor, No.6, South Mada Street, Srinagar Colony, Saidapet, Chennai, TN-600015
6.	Insolvency Commencement Date in respect of Corporate Debtor	13th November 2020
7.	Estimated Date of Closure of Insolvency Resolution Process	12th May 2021
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	A. MOHAN KUMAR REGN No: (IBBI/IPA-002/IP-N00377/2017-2018/11120)
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	Flat F1, Sudarsan Apartments, 72, VGP Selva Nagar Second Main Road Velachery, Chennai 600 042. Email ID: needamohan@gmail.com Mobile No: 9003012871
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat F1, Sudarsan Apartments, 72, VGP Selva Nagar Second Main Road Velachery, Chennai 600 042. Email ID: needamohan@gmail.com Mobile No: 9003012871
11.	Last Date for Submission of Claims	1st December 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MPL PARTS AND SERVICES PRIVATE LIMITED** on **13th November 2020**.

The creditors of **MPL PARTS AND SERVICES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or **before 1st December 2020** to the interim resolution professional at the address mentioned against entry No.10.

The claims may be submitted in their specified Forms. Forms B- by the Operational creditors except workmen and Employees, Form C- by the Financial Creditors, Form D-by the Workmen and Employees, Form – E by the Authorised Representatives of workmen and employees, Form F –by the Other creditors in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

A.MOHAN KUMAR

Date : 15.11.2020

INTERIM RESOLUTION PROFESSIONAL

Place: Chennai

(Reg No: IBBI/IPA-002/IP-N00377/2017-2018/11120)